

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A./021/533/2018  
Date of Order : 11-06-2018

Between :

S. Satya Narayana S/o Narayana,  
Aged about 55 years, Occ: sr Clerk, Gr. 'C'  
O/o Senior Divisional Electrical Engineer/TRD,  
South Central Railway, Secunderabad Division,  
Sanchalan Bhavan, Secunderabad. ....Applicant

AND

1. Union of India,  
Represented by the General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad.
2. The Chief Electrical Loco Engineer,  
South Central Railway,  
Rail Nilayam, Secunderabad.
3. Additional Divisional Railway Manager/T,  
South Central Railway, Secunderabad Division,  
Sanchalan Bhavan, Secunderabad.
4. Senior Divisional Electrical Engineer,  
Electric Loco Shed, Lallaguda,  
South Central Railway, Secunderabad Division,  
Secunderabad. ...Respondents

Counsel for the Applicant: Mr. M. C. Jacob

Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER  
THE HON'BLE MRS.MINNIE MATHEW,ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member )

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Heard Mr.M.C.Jacob, learned counsel appearing for the applicant  
and Mr.D.Madhava Reddy, learned Standing Counsel for the Respondents.

2. It is submitted by the learned counsel appearing for the applicant that, against the order passed by the Disciplinary Authority, the applicant filed an appeal and the Appellate Authority modified the penalty order passed by the Disciplinary Authority. Feeling aggrieved, the applicant filed Revision Petition which is now pending with the Revisionary Authority. Since the Revision Petition is pending, the Original Application is disposed of at the stage of admission directing the 2<sup>nd</sup> Respondent herein to dispose of the said revision petition and pass a reasoned speaking order within a period of six weeks from the date of receipt of a copy of this order.

3. No order as to costs.

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 11<sup>th</sup> June, 2018.  
Dictated in Open Court.

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